

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**PRESENT: SMT. INA MALHOTRA  
HON'BLE MEMBER(J)**

**(IB) 56 (ND)/2017**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
17.10.2017**

**NAME OF THE COMPANY:** Steel India Corporation Vs. M/s Shree Radha  
Raman Packaging Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present:	Mr. Sunil Kumar Agarwal, RP			
	Mr. Prabhjit Singh Soni, PCS			

**ORDER**

A communication has been received from the IBBI stating that no further confirmation is required from their end on the IRP being named as the RP.

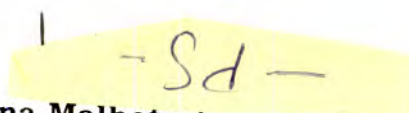
Accordingly, in terms of the previous order, Shri Sunil Kumar Agrawal is directed to continue to function as RP and carry out all such acts as are required under the Code.

Minutes of the meeting of the COC whereby the IRP was confirmed as the RP in this case has been placed on record. As per item No.5 in the minutes of the meeting, it was decided to seek extension of 90 days period under Section 12(2) of the IBC to submit the final Resolution plan, if any.

This is required as the 180 days period shall expire on 25<sup>th</sup> October, 2017. Given the facts and circumstances whereby the RP's appointment has been delayed, the prayer for extension merits consideration. Accordingly, the tenure of the RP is extended for a further period of 90 days w.e.f. 26 October, 2017, to conclude the Resolution process

Be listed on 23<sup>rd</sup> January, 2018 or before.

Application disposed of.

  
**(Ina Malhotra)  
(Member (J))**